

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 309 OF 2010

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 10.10.2008 passed in I.T.A.No. 127/Hyd/2004 for Assessment year 1997-98 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad, preferred against the Order dated 20.11.2003 passed in Appeal No. 252/DC-3(1)/CIT(A)IV/2002-03 on the file of the Commissioner of Income Tax (Appeals) – IV, Hyderabad for Assessment Year 1997-98, preferred against the Assessment Order dated 27.09.2002 passed in GIR No. S-246/2002-03 on the file of the Deputy Commissioner of Income Tax 3(1), Hyderabad.

Between:

The Commissioner of Income Tax-III, I.T.Towers, Masabtank, Hyderabad

...Appellant

AND

M/S.SHV Energy India Private Limited, O/o.Super Gas.House, IV Floor, SDE
Serene Chambers, 8-2-334, Road No.7, BanjaraHills, Hyderabad.

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for
Income Tax Department**

**Counsel for the Respondent : Mr. K.V. Rama Rao representing
Mr. Y. Ratnakar**

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.309 of 2010

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. K.V.Rama Rao, learned counsel representing Mr. Y.Ratnakar, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

//TRUE COPY//

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad
2. The Commissioner of Income Tax (Appeals) – IV, Hyderabad
3. The Deputy Commissioner of Income Tax 3(1), Hyderabad
4. One CC to Mr. J V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to SRI. Y RATNAKAR Advocate [OPUC]
6. Two CD Copies

DL/gh

HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.309 of 2010



APPEAL IS DISMISSED AS WITHDRAWN

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04/01/25
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